

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

29.02.2012

OA No. 132/2012

Applicant present in person.

Through this OA, the applicant has stated that the Department of Personnel & Training, Ministry of Personnel & Training had directed vide OM No. 35034/3/2008-Estt.(D), dated 19.05.2009 (Annexure A/1) to all the Ministries/Department/Organizations to hold the Screening Committee meetings to consider the officers who have completed 10, 20 and 30 years of continuous regular service to grant the financial upgradations under the Modified Assured Career Progression Scheme.

The applicant has made his first representation to the respondents on dated 03.06.2009 with the request to grant him the financial upgradation under the Modified Assured Career Progression Scheme on completion of 10 years of regular service as a Director on 23.01.2007 from the date of regular promotion to the post of Director w.e.f. 20.01.1997. The applicant again requested to the respondents on dated 12.01.2011, 02.02.2011 and 17.02.2012. But the same were pending before the respondents for consideration.

Having heard the applicant present in person and on perusal of the documents on record, we direct the respondents to decide the representation of the applicant dated 03.06.2009 and subsequent reminders dated 12.01.2011, 02.02.2011 and 17.02.2012 by passing a reasoned & speaking order within a period of three months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)  
Member (A)

*K. S. Rathore*  
(Justice K.S.Rathore)  
Member (J)

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